

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
SOUTH ZONAL BENCH, CHENNAI**

E/ROM/41920 & 41921/2018 in E/00249 & 00251/2012

M/s. SSD OIL MILLS CO. LTD.

APPELLANT

Versus

COMMISSIONER OF CENTRAL EXCISE, CHENNAI-IV

RESPONDENT

E/ROM/41919 & 41918/2018 in E/00250 & 00252/2012

D. RAMAMURTHY

APPELLANT

Versus

COMMISSIONER OF CENTRAL EXCISE, CHENNAI-IV

RESPONDENT

Date of hearing /decision:25.03.2019

Appearance:

For the Appellant Ms. K. Nancy, Adv.

For the Respondent Ms. T. Ushadevi, DC (AR)

CORAM:

Hon'be Smt. Sulekha Beevi C.S, Member (Judicial)

Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

MISC. ORDER NOs.40212-40215/2019

Per Bench:

The above ROM applications have been filed by the appellant seeking to rectify the error in the impugned final order dated 23.04.2018.

2. The learned counsel Ms. K. Nancy appeared on behalf of the appellant and submitted that the batch of appeal E/00249 to 00252/2012 were filed against two Order-in-Original Nos.05/2011, and 06/2011 both dated 29.12.2011. However, in the impugned order the

Tribunal has omitted to mention the Order-in-Original No.06/2011, dated 29.12.2011. She prays for rectification of the same.

3. The learned Authorised Representative for the Revenue Ms. T. Ushadevi, DC (AR) appeared on behalf of the department. She agreed that the appeals are filed against two Order-in-Original.

4. After hearing the submissions and on perusal of records, we find that the Appeal Nos.E/000249 to 000252/2012 are filed against two Order-in-Original bearing nos.05/2011 and 06/2011, both dated 29.12.2011. The Tribunal has omitted to mention the Order-in-Original No.06/2011, dated 29.12.2011 in the cause title of the final order dated 23.04.2018. The error is apparent one which requires rectification. Hence the ROM application is allowed. The impugned order is modified to the extent of including the Order-in-Original No.06/2011, dated 29.12.2011 in the cause title of Final Order Nos.41293-41296/2018, dated 23.04.2018. So ordered.

(Dictated and pronounced in open court)

(MADHU MOHAN DAMODHAR)
MEMBER (TECHNICAL)

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

E/ROM/41920 & 41921/2018 in E/00249 & 00251/2012

	DRAFT			Remarks
	I	II	III	
Date of dictation	19.03.2019			
Draft Order - Date of typing	20.03.2019			
Fair Order Typing	26.03.2019			
Date of numbering and date of dispatch	27.03.2019			